

**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

**TP No. 113/397-398/NCLT/AHM/2016 (New)  
C.P. No. 81/397-398/CLB/MB/2015 (Old)**

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL  
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.02.2018**

Name of the Company: Radheshyam Mandwani & Ors.  
V/s.  
Santosh Devcon Pvt. Ltd. & Ors.

Section of the Companies Act: Section 397-398 of the Companies Act, 1956

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.

2.

**ORDER**

None present for Petitioners. None present for Respondents No. 1 to 3.

Hon'ble NCLAT New Delhi vide its order dated 06.12.2017 in Company Appeal (AT) no. 192/2017 set aside the order of this Tribunal dated 29.03.2017 in TP 113-A of 2016, 113-B of 2016, 113-C of 2016, 113-D of 2016 and directed this Tribunal to decide the matter as per the provision of Companies Act, 2013.

Copy of the order of Hon'ble NCLAT filed.

List the matter on 03.04.2018.

  
**MANORAMA KUMARI  
MEMBER JUDICIAL**

  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

Dated this the 19th day of February, 2018.